
(2022) 01 SEBI CK 0091

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 25 Of 2022, Appeal No. 16 Of 2022

Shruti Daga

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 25-01-2022

Acts Referred:

Citation : (2022) 01 SEBI CK 0091

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Abhiraj Arora, Karthik Narayan, Harshvardhan Nankani, Shourya Tanay

Judgement

1. Adjourned on the request of the learned counsel for the appellant. List for admission on February 1, 2022.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage, it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.